THE HIGH COURT OF MEGHALAYA SHILLONG

NOTIFICATION

Dated, Shillong the 25th June 2020

No. HCM.III/16/2014-18/JUDL/___: In view of notification no. HCM.III/ 16/2014-18/JUDL/20-A of even date, henceforth, all matters relating to tax and revenue shall be entertained and heard by a Single Bench.

By order,

JOINT REGISTRAR (LISTING)

Memo No. HCM.III/16/2014-18/JUDL/21-A

Dated, Shillong the 25th June 2020

Copy for information to: -

- 1. The Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
- 2. The P.S to Hon'ble Mr. Justice Ranjit Vasantrao More, High Court of Meghalaya, Shillong.
- 3. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong.
- 4. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong.
- 5. The P.S to Advocate General/ Addl. Advocate General, Meghalaya, Shillong.
- 6. The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong.
- 7. The P.A to the Registrar General, High Court of Meghalaya, Shillong.
- 8. The President/ Secretary, High Court Bar Association, Shillong.
- 9. The Chief Librarian, High Court of Meghalaya, Shillong for necessary action.
- 10. The Assistant Registrar-II and IV, High Court of Meghalaya, Shillong for necessary action.
- The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
 - 12. Notice Board.
 - 13. Office File.

JOINT REGISTRAR (LISTING)

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